

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s White Rose Properties Pvt. Ltd.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	White Rose Properties Pvt. Ltd.
2.	Date of incorporation of corporate debtor	5 October, 1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101MH1994PTC081759
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Shop No. 20/20A, Dubash Market, 377, Shaikh Memon Street, Opp. Mangaldas Market, Mumbai 400002
6.	Insolvency commencement date in respect of corporate debtor	4th March, 2025
7.	Estimated date of closure of insolvency resolution process	31/08/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Paresh Chandulal Mehta Reg. No: IBBI/IPA-003/IP-N00099/2017-2018/11008
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1503, A wing, Geetanjali CHS, Pant Nagar, Ghatkopar East, Mumbai 400075 Email: pareshmehta5959@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1503, A wing, Geetanjali CHS, Pant Nagar, Ghatkopar East, Mumbai 400075 Email: irp.whiterose@gmail.com
11.	Last date for submission of claims	21/03/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) The web address for downloading forms is indicated below: https://ibbi.gov.in/home/downloads b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S White Rose Properties Private Limited on 4th March, 2025.

The creditors of M/s White Rose Properties Private Limited, are hereby called upon to submit their claims with proof on or before 21st March, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Paresh Chandulal Mehta
Date and Place: : 7th March, 2025
Mumbai